

Date	Office Report	Orders
		<p><u>3.4.1991</u></p> <p>Present : Shri D.R. Gupta, Counsel for the Applicant.</p> <p>Shri P.S. Mahendru, Counsel for the Respondents.</p> <p>This O.A. relates to regularisation of the Railway quarter/<del>or</del> allotment of an alternative accommodation as per rules to the son of applicant No.1 after his retirement on 30th June, 1989 as the son had been sharing the accommodation with his father six months prior to his retirement. Further in accordance with the relevant rules <del>and</del> he was also not drawing any I.R.A. The learned counsel for the respondents had submitted on 6.3.1991 that a Type-I quarter <del>had</del> been allotted to Shri Jitender Singh, S/o Shri Anand Singh. We had directed the learned counsel to produce the relevant records. When the case came up today, Shri Mahendru, learned counsel for the respondents produced a copy of the order allotting Railway Quarter No.78, Type-I at Kishan Ganj in Delhi to the son of the applicant No.2 w.e.f. 1.4.1991. Since <del>the</del> requisite type of quarter was said to have been allotted to the son earlier, but no evidence is available to that effect, it is our understanding that the period of over-stay in</p>

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		<p>the Type-II quarter which was allotted to the applicant No.1 would be regularised in accordance with the rules in the name of the applicant No.1. Since the main relief claimed by the applicant has been satisfied, the application is disposed of with no orders as to the cost. A copy of this order may be given to the learned counsel for both the parties.</p> <p><i>S.</i></p> <p>(J.P. SHARMA) MEMBER (J)</p> <p><i>Shalabh</i></p> <p>(I.K. RASGOTRA) MEMBER (A)</p>